

Financial assistance (o Assam Government for (he completion of urban water supply schemes

509. SHRI NRIPATI RANJAN CHOU DHURY : Will the Minister of WORKS AND HOUSING be pleased to state :

whether the Central Government have recently received any proposal from the Assam Government seeking for grant or loan for the completion of some incomplete urban water supply schemes in the State;

(b) if so, the details thereof; and

(c) what steps are being taken by the Central Government to assist the Assam Government for completion of the incomplete schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : (a) No specific request has been received from the State Government for Central assistance.

(b) Does not arise.

(c) Since Water Supply is in the State Sector, necessary funds therefore are to be found by the State Government themselves within the Plan ceilings.

Charges of Public Schools run by Private Bodies

510. SHRI K. P. SINGH DEO: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government are aware that the tuition fees and other charges levied by public schools run by private bodies and foreign Christian missionary societies in Delhi are exorbitant;

(b) whether it is also a fact that even for primary and nursery classes these schools charge heavy fees on the plea that they do not take any grant from Government; and

(c) if so, what steps Government are taking to bring these schools under some sort of Government control and compel them to reduce fees so that children of low income groups can also take advantage of these schools in keeping with 20-Point Economic Programme ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a) (i) The fees charged by the school run by private bodies and missionary societies in Delhi are higher than what is charged in the Government as well as aided recognised school. The Delhi School Education Act, 1973 provides for control on levy of fee only in respect of aided schools. As regards recognised schools, the Act provides that the manager of such schools shall, before the commencement of each academic session, file with the Director a full statement of the fees to be levied by such school during the ensuing academic session, and except with the prior approval of the Director, no such school shall charge during that academic session any fee in excess of the fee specified by its manager in the said statement. Government has therefore, no control over the charging of fees by unrecognised schools. However, Government awards scholarships for children whose parents have low income to receive education in approved residential/public schools.

Increase of hostel charges in Hans Raj College, Delhi

511. SHRI SARDAR AMJAD ALI : DR. V. B. SINGH SHRI ROSHAN LAI :

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government are aware of widespread discontent among students of Hans Raj College Delhi as a result of increase in hostel charges and other realisations effected by the authorities of the college;

(b) whether it is a fact that in spite of the directive issued by the Dean of Student Welfare to the effect that the College authorities must revert back to the old charges, the college authorities have not done so; and

(c) what steps Government propose to take in the matter ?